

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2022 alongwith IA No. 70/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

Petition No. 123/MP/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited (CGPL) and 8 Ors.

Petition No. 246/MP/2022 alongwith IA Nos. 8/2023 & 35/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and 8 Ors.

Petition No. 107/MP/2023

Subject : Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply; and for consequential reliefs including refund

Petitioner : Gujarat Urja Vikas Nigam Limited.

Respondents : Tata Power Company Limited and 7 Ors.



Petition No. 56/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Petition No. 185/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioner : Jaipur Vidyut Vitran Nigam Limited and 3 Ors.

Respondents : Tata Power Company Limited and 6 Ors.

Date of Hearing : **20.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL & HPPC
Ms. Anumeha Smiti, Advocate, PSPCL & HPPC
Shri Sajan Poovayya, Sr. Advocate, TPCL
Shri Shreshth Sharma, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri Basava Prabhu Patil, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL
Shri Gajendra Sinh, WRDLC
Shri Ashok Ranjan, WRLDC
Shri Anand Ganesan, Advocate, GUVNL & Rajasthan Discoms
Ms. Swapna Seshadri, Advocate, GUVNL & Rajasthan Discoms
Shri Amal Nair, Advocate, GUVNL & Rajasthan Discoms

Record of Proceedings

At the outset, learned senior counsel for TPCL, with the consent of other sides, prayed for an adjournment in these matters. Learned counsel for the Petitioners in Petition Nos. 56/MP/2023 and 185/MP/2023 submitted that since these matters are yet to be formally admitted, the Commission may admit these matters and parties be permitted to complete the pleadings, if any. Learned counsel for the Rajasthan Discoms in Petition No. 185/MP/2023 also added that a similar interim protection as given in the other matters may also be extended in this case.

2. Considering the request of the learned senior counsel for TPTCL, the Commission adjourned the matters. The Commission further admitted the Petition Nos. 56/MP/2023 and 185/MP/2023. The parties therein were further directed to complete the pleadings in these matters within eight weeks, with a copy to each side for filing the reply and rejoinder. The interim direction issued by the Commission vide Record of Proceedings for the hearing dated 16.8.2023 will continue till the next date of hearing and such direction will also be extended in respect of Rajasthan Discoms.

3. The Petitions will be listed for the hearing on **17.1.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)